

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

(2)

Stamp Application No.615/89.

Smt. Elvira Gomindas.

... Applicant

V/s.

Assistant District Education  
Inspector & 3 others.

... Respondents.

Coram: Hon'ble Member(A), Shri M.Y. Priolkar.

Appearances:

Mr. R.A. Shaikh, advocate for  
the applicant.

Oral Judgment:

(Per Shri M.Y. Priolkar, Member(A))

Dated: 19.10.1989.

This application (Stamp No.615/89) was filed on 8.9.1989 by the applicant who is a Teacher in Government Primary School, Vidyanagar Margao, Goa praying for quashing and setting aside the order dt. 21.7.1989 transferring her to some other place.

2. By order dt. 13.9.1989 of the Tribunal, notice was issued to the respondents returnable on 2.11.1989 for admission and interim relief. Today, Mr. R.A. Shaikh advocate has submitted an application requesting withdrawal of this application. The application is accordingly permitted to be withdrawn. Stamp application No.615/89 is thus disposed of as withdrawn, with no order as to costs.

  
(M.Y. PRIOLKAR)  
MEMBER(A).